



2026:AHC:53580

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3554 of 2026

Smt Kishna Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nitesh Patel, Udit Chandra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Udit Chandra, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the petitioner is a legally wedded wife of late Ram Prakash who was a permanent employee of Jeep Driver in Department of Bal Vikas Evam Pushtahar, District Kanpur Nagar who was initially appointed on ad hoc basis on 28.08.1987, his services stood regularized on 19.04.2004 thereafter he passed away on November 2, 2023. The writ petitioner claims payment of pension while taking into account his services undergone from 28.08.1987 to 18.04.2004 as qualifying service.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Director, Bal Vikas Evam Pushtahar, U.P., Lucknow.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director, Bal Vikas Evam Pushtahar, U.P., Lucknow by **27.03.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.

March 16, 2026
Rajesh

(Vikas Budhwar,J.)